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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

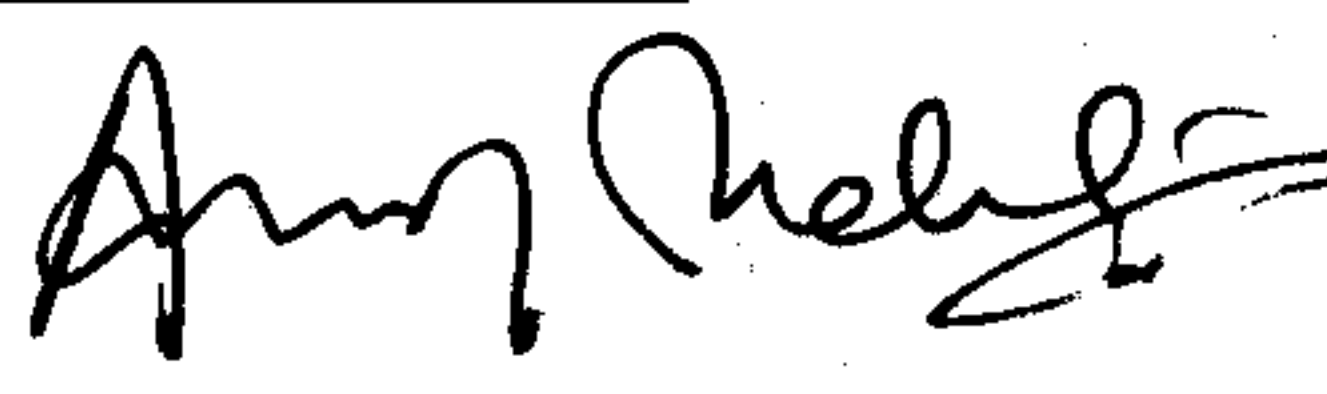

C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.02.2018**

Name of the Company: BMW India Financial Services Pvt. Ltd.
V/s.
Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Anmol Mehta (For Apurva S. Vakil)	Advocate	Petitioner Financial Creditor	
2.	Krina P. Parekh For Arjun R. Sheth	Adv.	Corporate Debtor	

ORDER

Learned Advocate Mr. Anmol Mehta i/b Learned Advocate Mr. A S Vakil present for Financial Creditor/Petitioner. Learned Advocate Mr. Krina Parekh i/b Learned Advocate Mr. Arjun Sheth present for Respondent.

Matter suo moto reopened.

List the matter for further hearing on 12.03.2018.



**MANORAMA KUMARI
MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 22nd day of February, 2018.